

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
STARRED QUESTION NO. *130**

TO BE ANSWERED ON THE 25TH JULY, 2017 / SHRAVANA 3, 1939 (SAKA)

INCIDENTS OF LYNCHING

***130. SHRI PRASUN BANERJEE:
SHRI K.C. VENUGOPAL:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether incidents of lynching/ lynching by mob are reportedly on the rise in the country and if so, the details thereof and the reasons therefor;

(b) the total number of such cases reported, persons killed/injured, persons arrested and the action taken against them during each of the last three years and the current year, State/UT-wise;

(c) the total number of such cases related to cow vigilantes, cow trade/trafficking reported and the action taken in this regard during the said period, State/ UT-wise;

(d) whether the Government has any proposal to bring a stringent law against mob lynching and if so, the details thereof; and

(e) the other measures taken by the Government to stop such cases in future?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (e): A statement is laid on the Table of the House.

Statement referred in Lok Sabha Starred Question No. *130 for reply on 25th July, 2017 regarding 'Incidents of Lynching'

(a) to (c): National Crime Records Bureau (NCRB) maintains data on offences promoting enmity between different groups on ground of religion, race, place of birth etc. (Section 153A & 153B of IPC) and State/UT-wise cases reported under offences promoting enmity between different groups (Section 153A & 153B of IPC) is at Annexure. However, NCRB does not maintain data on cases relating to cow 'vigilantes', cow trade and trafficking.

(d): No such proposal is under consideration at present in the Ministry of Home Affairs.

(e): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the provisions of law.

State/UT-wise Cases reported under Offences promoting enmity between different groups (Section 153A & 153B IPC) during 2014-2016

SL	State/UT	2014			2015			2016		
		Total Offences Promoting Enmity Between Different Groups	Promoting enmity between different groups on ground of religion, race, place of birth, etc (Sec.153A IPC)	Imputation, assertions prejudicial to national integration (Sec.153B IPC)	Total Offences Promoting Enmity Between Different Groups	Promoting enmity between different groups on ground of religion, race, place of birth, etc (Sec.153A IPC)	Imputation, assertions prejudicial to national integration (Sec.153B IPC)	Total Offences Promoting Enmity Between Different Groups	Promoting enmity between different groups on ground of religion, race, place of birth, etc (Sec.153A IPC)	Imputation, assertions prejudicial to national integration (Sec.153B IPC)
		(A+B)	A	B	(A+B)	A	B	(A+B)	A	B
1	Andhra Pradesh	21	21	0	49	26	23	14	14	0
2	Arunachal Pradesh	0	0	0	2	2	0	1	1	0
3	Assam	0	0	0	1	1	0	1	1	0
4	Bihar	0	0	0	1	1	0	8	8	0
5	Chhattisgarh	3	3	0	0	0	0	0	0	0
6	Goa	1	1	0	0	0	0	0	0	0
7	Gujarat	11	10	1	14	13	1	9	9	0
8	Haryana	3	3	0	7	6	1	16	12	4
9	Himachal Pradesh	0	0	0	2	1	1	0	0	0
10	Jammu & Kashmir	0	0	0	0	0	0	5	5	0
11	Jharkhand	0	0	0	9	9	0	1	1	0
12	Karnataka	46	46	0	46	46	0	22	22	0
13	Kerala	65	59	6	36	33	3	50	48	2
14	Madhya Pradesh	5	3	2	11	9	2	26	22	4
15	Maharashtra	33	31	2	35	34	1	35	31	4
16	Manipur	1	1	0	0	0	0	0	0	0
17	Meghalaya	0	0	0	0	0	0	4	4	0
18	Mizoram	1	1	0	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0	0	0	0
20	Odisha	5	5	0	2	2	0	2	2	0
21	Punjab	0	0	0	2	1	1	0	0	0
22	Rajasthan	39	39	0	23	23	0	22	19	3
23	Sikkim	0	0	0	1	1	0	0	0	0
24	Tamil Nadu	16	16	0	41	41	0	33	32	1
25	Telangana	18	18	0	53	52	1	33	33	0
26	Tripura	0	0	0	0	0	0	1	1	0
27	Uttar Pradesh	26	25	1	60	51	9	116	106	10
28	Uttarakhand	4	3	1	6	6	0	22	21	1
29	West Bengal	20	20	0	18	15	3	53	51	2
	TOTAL STATE(S)	318	305	13	419	373	46	474	443	31
30	A & N Islands	1	1	0	0	0	0	0	0	0
31	Chandigarh	0	0	0	0	0	0	0	0	0
32	D&N Haveli	0	0	0	0	0	0	0	0	0
33	Daman & Diu	0	0	0	0	0	0	0	0	0
34	Delhi UT	13	13	0	5	5	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	1	1	0
36	Puducherry	4	4	0	0	0	0	0	0	0
	TOTAL UT(S)	18	18	0	5	5	0	1	1	0
	TOTAL (ALL INDIA)	336	323	13	424	378	46	475	444	31
Source: Crime in India		Note: '*' Data is provisional								